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NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
BENGALURU

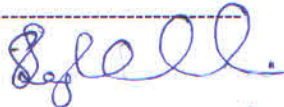

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU HELD ON 14.02.2017.

PRESENT: SHRI RATAKONDA MURALI, MEMBER (J) AND

DR. ASHOK KUMAR MISHRA, MEMBER (T)

APPLICATION NUMBER : CP 793/07
PETITION NUMBER : TP 95/16
NAME OF THE PETITIONER (S) : DONAMAN INTERNATIONAL PANAMA SA.
NAME OF THE RESPONDENT (S) : VENLON ENTERPRISES LTD. & 5 OTHERS
UNDER SECTION : 111A

S.NO.	NAME (IN CAPITAL) & PHONE NUMBER	DESIGNATION ----- REPRESENTATION BY WHOM	SIGNATURE
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1.	Raghuram Cadambari for C.K. Nandakumar 9900039859	Adv for R2 & R4	
2.	Perikal. K. ARJUN Ph: 9341210037	Adv for R1, R3 & R5.	

None appeared for petitioner. Petitioner is called, absent. In this case, number of times, notices are ordered to the petitioner and the counsel appearing for the petitioner. Notices issued could not be served. The notices issued to the Petitioner Company is returned with an endorsement that none claimed.

This is a case instituted in the year 2007. Even after transfer from CLB, this case had undergone several adjournments only for service of notices to the counsel for the petitioner. Counsels for Respondents are present. It appears the petitioner company is not showing any interest in the matter. Since none appeared for the petitioner company, though listed several times after receiving the records from the CLB, Registry is directed to verify the records and put up note for passing final order.

P.T.O.

As a last chance, notice is ordered to the petitioner Company and the counsel appearing for the Petitioner Company to the address available in the records of ~~CLB~~.

Posted to 02.03.2017.



MEMBER (J)



MEMBER (T)